

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 11333 OF 2025

DHARA CEMENTS (INDIA) PRIVATE LIMITED Appellant(s)

VERSUS

DINESHBHAI KHIMJIBHAI PATEL Respondent(s)

O R D E R

1. Ms. Manisha T. Karia, learned senior counsel appearing for the appellant, submits that the issues arising for consideration have been amicably settled between the parties and the same has been reduced in writing in the Consent Terms dated 30.03.2026.

2. In view of the settlement arrived at between the parties, the civil appeal stands disposed of on the terms and conditions contained in Consent Terms dated 30.03.2026. The parties have undertaken to abide by the Consent Terms.

3. Pending interlocutory application(s), if any, is/are disposed of.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ALOK ARADHE]

NEW DELHI;
APRIL 01, 2026.

ITEM NO.44

COURT NO.6

SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 11333/2025

DHARA CEMENTS (INDIA) PRIVATE LIMITED

Appellant(s)

VERSUS

DINESHBHAI KHIMJIBHAI PATEL

Respondent(s)

IA No. 218403/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 218404/2025 - STAY APPLICATION

Date : 01-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Appellant(s) : Ms. Manisha T. Karia, Sr. Adv.
Ms. Shreya Gupta, Adv.
Mr. Deepin Deepak Sahni, Adv.
Mr. Varun Khetwani, Adv.
Ms. Ananya Arora, Adv.
Ms. Kalra Sukhda Kishore, AOR

For Respondent(s) : Mr. Palash Singhai, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The civil appeal is disposed of in terms of the signed order.
2. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR

(Signed order is placed on the file)